

**HIGH COURT OF JUDICATURE FOR RAJASTHAN  
BENCH AT JAIPUR**

S.B. Civil Writ Petition No. 14930/2021

Sunita Gurjar Daughter Of Shri Ramesh Chand Gurjar

----Petitioner

Versus

State Of Rajasthan & Ors.

----Respondents

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For Petitioner(s) : Mrs. Sudesh Kasana through VC

For Respondent(s) :

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**HON'BLE MR. JUSTICE MAHENDAR KUMAR GOYAL**  
**Order**

**17/01/2022**

Learned counsel for the petitioner submits that she has wrongly been denied benefit of four marks for her LLB degree. She submits that if she is awarded these marks, she will secure higher marks than the cut off marks under MBC Female category entitling her for appointment on the post of Constable in pursuance of recruitment examination, 2019.

Issue notice of the writ petition as well as of stay application. Rule is made returnable by five weeks. Notices be filed in two sets. One set of notices be sent through registered post with acknowledgment due. Steps to be taken within a week.

Heard learned counsel for the petitioner on interim relief.

Taking into consideration the contentions advanced by learned counsel for the petitioner and the material on record, this Court directs the respondents to keep one post of Constable under the MBC Female category vacant, till further orders.

(MAHENDAR KUMAR GOYAL),J